

Rep. by Act 56 of 1974, s 2 & sch I

THE REQUISITIONING AND ACQUISITION OF
IMMOVABLE PROPERTY (AMENDMENT)
ACT, 1963

No. 48 OF 1963

[14th December, 1963]

An Act further to amend the Requisitioning and Acquisition
of Immovable Property Act, 1952.

Be it enacted by Parliament in the Fourteenth Year of the
Republic of India as follows:—

Short title. 1. This Act may be called the Requisitioning and Acquisition
of Immovable Property (Amendment) Act, 1963.

**Amendment
of section 1.** 2. In section 1 of the Requisitioning and Acquisition of Immovable
Property Act, 1952, for sub-section (3), the following sub-section 30 of 1952.
shall be substituted, namely:—

“(3) It shall cease to have effect on the 14th day of March,
1970, except as respects things done or omitted to be done before
such cesser of operation of this Act, and section 6 of the General
Clauses Act, 1897, shall apply upon such cesser of operation as if 10 of 1897.
it had then been repealed by a Central Act.”